# CENTRAL ADMINISTRATIVE TRUBBURAL PRINCIPAL BENCH, NEW DELHI

## CP No. 413/2005 IN O.A. NO. 2118/2002

Monday, this 13th day of Jenuary, 2004

Hon ble Stri Kuldtip Simgh, Member(()) Hon ble Stri S.A.Singh, Member ((A)

Smt.Santra w/o Shri Suraj Bhan
 Smt.Shilpa Devi w/o Ahri Asid Ram
 (working as temporary status casual labourers in Delhi Stg.Division Delhi, Delhi-110006.

(By advocate: Shri Sant Lal)

#### VERSUS

- Ms.P.Balasubramanian, Secretary,
  M.O.Communications, Deptt. of Posts,
  Dak Bhawan, New Delhi-710001.
- Z. Ms. Jyotsana Diesh, Chief Postmaster General, Delhi Circle, Meghdoot Bhawan, New Delhi-110001.
- Sh.Om Prakash Sharma, Sr.Supdt.Delhi Stg.@n..
  Kashmeri Gate, RMS Bhawan, Delhi-110006.

(By Advocate: Shri R.P.Aggarwal)

.. Respondents.

### ORDER (CORPL)

## By Shri Kuldip Singh. Member(J)

Heard learned counsel for the parties.

order of the Tribunal has been complied with by issuing two separate orders, i.e., one order dated 24.12.2003 withdrawing the Show Cause Notice dated 22.7.2002 and treating applicants as Group D'employees entitling them all such benefits as are admissible to other Group D'employees on regular basis w.e.f 1.6.2001 and the other order dated 02.1.2004 (R-2) clarifying therein that the applicants cases will be considered on merit and as per rules as and when vacancies available as presently there are 24 Group D'(Mailman) are in excess in the Division.

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- 3. Learned counsel for applicants states that respondents have filed writ petition in the hon ble High Court against the Tribunal's order, which was dismissed on 26.8.2003.
- 4. Applicants have also stated that their cases for regular appoinment in Gr. D (non-test category) as per recruitment rules have not been considered for which they are eligible. Learned counsel for applicants states that the above order of the respondents deprived the applicants from the benefits admissible to them.
- 5. Learned counsel for respondents submits that these orders will further be clarified and copy of the same will be issued to the applicants concerned within a month.
- 6. As per the statement of the respondents counsel, we direct that the department should pass necessary clarification/orders bringing applicants in Gr. D (nom test category) and copies be issued to the applicants. With, these directions, the CP stands disposed of.

∖.Singh↓ Member(A) Kulldip Stingh Memb⊜r(J)

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